

0080876



THE HIGH COURT OF KERALA

KOCHI - 682 031
DATED - 13/09/2017

PROCEEDINGS

Judicial Department - Establishment - Inter - district transfer of Clerk - Sanctioned - Orders Issued.

- Read:-
1. Letter No. S.O.34/17/A1 dated 15/06/2017 of the District Judge, Alappuzha.
 2. The High Court OM of even no. dated 24/06/17
 3. Letter No.A1-4529/2017 dated 21/07/2017 of the District Judge, Kalpetta.
 4. Application dated 10/07/2017 of Smt.Susy.K.J, Clerk, District Court, Kalpetta.
 5. G.O. (MS) No. 4/61/PD dated 02/01/1961.

ORDER NO : C7 - 55684/2017

As per the letter read as I paper above, the District Judge, Alappuzha reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

On consideration of the applications received in pursuance of the High Court OM read as 2nd above, the High Court has decided to grant inter-district transfer to the semiormost candidate, Smt.Susy.K.J., Clerk, District Court, Kalpetta.

Accordingly, Smt.Susy.K.J., Clerk, District Court, Kalpetta is transferred and allotted to the Civil Judicial Wing of Alappuzha subject to the terms and conditions laid down in the Government Order read as 4th paper above, and other rules governing inter- district transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The District Judge, Alappuzha shall issue necessary posting orders to the transferee.

(By Order)

K.Babu

Registrar (Subordinate Judiciary)

To

The District Judge, Alappuzha.

The District Judge, Kalpetta.

The Person concerned (through the District Judge, Kalpetta)

✓ The IT Section, High Court (for publishing in the website)

The Administrative Records Section, High Court (2 copies)

The File / The Stock File.

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